

**THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAI-CHANDRA SINGH) : (a) to (e). Yes. Sir.**

**Allocation of rice to Andhra Pradesh**

7301. SHRI SRIHARI RAO : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the month-wise allocation of rice to Andhra Pradesh for public distribution during 1986 and 87; and

(b) the demand made by the Government of Andhra Pradesh for those months and the steps taken/being taken to meet the demand ?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD) : (a) and (b). A statement showing monthly demand and allotment of rice from the Central Pool for public distribution system to Andhra Pradesh during the years 1986 and 1987 (upto April '87) is given below.**

The allocations from the Central Pool are only supplemental to open market availability.

**Statement**

*Demand, allotment of rice from the Central Pool to Andhra Pradesh during the years 1986 and 1987 (upto April, 1987)*

(Qty. in '000 tonnes)

Month	Demand	Allotment
1	2	3
<b>1986</b>		
January	185.0	45.0
February	185.0	50.0
March	185.0	50.0
April	185.0	80.0

	1	2	3
May		185.0	90.0
June		190.0	125.0*
July		195.0	125.0*
August		195.0	140.0*
September		195.0	160.0**
October		195.0	110.0
November		195.0	125.0
December		195.0	140.0@
<b>1987</b>			
January		195.0	100.0
February		195.0	70.0
March		195.0	70.0
April		195.0	70.0

\*Includes 25,000 tonnes of rice as special one-time allocation.

\*\*Includes 50,000 tonnes of rice as special allocation on account of floods.

@Includes 20,000 tonnes of rice as special one-time allocation.

**Sardar Sarovar hydro-electric project**

7302. SHRI PRAKASH CHANDRA :  
SHRI M. RAGHUMA  
REDDY :  
SHRI DILEEP SINGH  
BHURIA :  
SHRI ASLAM SHER KHAN :

Will the Minister of ENERGY be pleased to state :

(a) whether due to the delay in Union Government's clearance to the Sardar Sarovar Hydro-electric Project on the Narmada river, the project cost has pushed up enormously;

(b) if so, steps taken to avoid such loss to the Exchequer by Government; and

(c) whether sufficient funds will be allocated to complete the project during the Seventh Five Year Plan period ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE**

**MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) :** (a) The revised cost estimates of Sardar Sarovar Project has not been received in the Central Electricity Authority/Central Water Commission.

(b) Does not arise.

(c) The project is scheduled to be commissioned in the Eighth Plan period. A total amount of Rs. 914.19 crores has been allocated for power component of the project in the Seventh Plan.

#### Standard of ONGC exploration

7303. **SHRI K. PRADHANI :** Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether it is a fact that the achievements of the Oil and Natural Gas Commission in the field of exploration have been rated above the international standard; and

(b) if so, the details in this regard and since when ONGC is maintaining this standard ?

**THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) :** (a) and (b). Since 1980-81 the success ratio for exploratory wells drilled by ONGC is 1:3 against reported international average of 1:5. The exploratory discovery index of ONGC is estimated to be 1700 barrels per meter (excluding Bombay High) which is higher than many countries like USA, Canada, UK etc.

#### Setting up of human rights commission

7304. **SHRIMATI BASAVARAJESWARI :** Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether an independent Human Rights Commission has been set up in the country;

(b) if so, how many objections and complaints concerning violation of human

rights have been received by the Commission so far; and

(c) the main complaints made by the people before the Commission, the powers entrusted to the Commission to deal in the matter the number of cases disposed of and number of cases pending for disposal ?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) :** (a) The Government has not set up such a commission

(b) and (c). Do not arise.

#### Items to be imported and exported by Punjab Agro under joint venture proposal

7305. **SHRIMATI N. P. JHANSI LAKSHMI :**  
**SHRI ANANDA PATHAK :**

Will the Minister of INDUSTRY be please to state the items to be exported and imported alongwith their value under the Punjab Agro proposal for a joint venture for manufacturing processed food items and soft drinks concentrates ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) :** The proposal submitted by the Punjab Agro Industries Corporation envisages an export of Rs. 55 crores over the first five years. The items of export will primarily be processed fruits and vegetables as well as other items, such as, soft drink concentrates, electric coolers, dispensing machines, advertising materials and other non-traditional items. The items of import will be raw materials for the manufacture of soft drink concentrates, such as, natural essential oils, colanut extract, gum arabica and other ingredients presently not available in the country. The estimated value of such imports is Rs. 8.6 crores over the first five years. The import of plant and machinery is estimated to be Rs. 6 crores.